

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:928
ANSWERED ON:05.08.2011
QUALITY OF MILK
Lal Shri Kirodi

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether sub-standard spurious milk is being supplied in many towns and cities of the country which is injurious to health;
- (b) if so, the details thereof, State/UTwise;
- (c) the action taken/proposed to be taken against those found guilty for such act during the said period;
- (d) the details of Government agencies deputed to check the quality/standard of milk;
- (e) whether the Supreme Court has issued certain directions in this matter; and
- (f) if so, the details thereof alongwith the steps taken by the Government for strict implementation of these guidelines in the country?

Answer

THE MINISTER OF STATE FOR HEALTH & FAMILY WELFARE (SHRI SUDIP BANDYOPADHYAY)

(a) to (d) As per the information made available by the States/U.Ts. the number of milk samples examined and found adulterated during 2007-2009 is Annexed. Sale of any adulterated and misbranded article of food including milk is an offence punishable under the Prevention of Food Adulteration Act (PFA), 1954.

The standards of different classes of milk have been prescribed under Prevention of Food Adulteration Rules, 1955. As per rule 44(l) of the PFA Rules, 1955, sale of milk and milk products containing substances not found in milk except as prescribed in the Prevention of Food Adulteration Rules, 1955, is prohibited.

The State/U.T Governments are responsible for implementation of the PFA Act, 1954 and Rules, 1955. They have been requested from time to time to keep strict vigil on adulteration of food including milk and milk products for presence of chemical substances and take stringent action against such unscrupulous traders under the provisions of P.F.A. Act, 1954.

(e) & (f) No such directions from the Supreme Court have been received in the Ministry of Health & F.W.